

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 136 of 2016**

**&**

**APPEAL NO. 77 OF 2016**

**Dated : 20<sup>th</sup> September, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Sasan Power Ltd.**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Appellant(s)**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Vishrov Mukherjee

Counsel for the Respondent(s)

:

Mr. K.S. Dhingra for R.1

Ms. Anushree Bardhan for R.7 to 9

Mr. Ganesh Umapathy  
Mr. Aditya Singh for R.2

Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R. 3 to 6

Ms. Akanksha for R.10

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**.... Respondent (s)**

Counsel for the Appellant(s)

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Counsel for the Respondent(s)

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Ms. Anushree Bardhan for R.7 to 9 & 14

Mr. Ganesh Umapathy  
Mr. Aditya Singh for R.2

Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R. 3 to 6

Mr. Alok Shankar for TPDDL

### **ORDER**

Learned counsel for the respondents seek three weeks time to file reply. They may file the same on or before 13.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 28.10.2016 after serving copy on the other side.

List the matter on **09.11.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**